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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial

Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATION

The 7th September 1944

No. 2807-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
J. E. MAHER
Chief Secretary to Government

HOME DEPARTMENT

New Delhi, 26th August 1944

No. 1/3/44-Poll.(E)—The following draft of certain further amendments to the Registration of Foreigners Rules, 1939, which it is proposed to make in exercise of the powers conferred by section 3 of the Registration of Foreigners Act, 1939 (XVI of 1939), is published as required by the said section for the information of all persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 26th September, 1944.

Any objection or suggestion which may be received from any person in respect of the said draft before the date specified will be considered by the Central Government.

DRAFT AMENDMENTS

In the said Rules—

(1) after the proviso to sub-rule (2) of rule 6, the following further proviso shall be inserted, namely:—

Provided further that any foreigner whose passport or other documents of identification do not, in the opinion of the Registration Officer, provide adequate proof of identity, shall be required either to furnish to the Registration Officer, within such period of presenting his registration report as such officer may fix, four copies of a photograph of himself of passport size, one of which shall be affixed to Part III of Form A and overstamped with the stamp of the Registration Officer or four complete sets of his finger impressions, one of which shall be made on Part III of Form A, whichever the Registration Officer may require. The finger impressions shall be made in the presence of the Registration Officer and each set attested by him.

(2) after the proviso to rule 9, the following further proviso shall be inserted, namely:—

Provided further that, if the Registration Officer, Magistrate or Police officer not being below the rank of

Inspector is of the opinion that the passport or other documents of identification produced by the foreigner do not furnish adequate proof of identity and if the Registration Certificate does not bear the photograph or finger impressions required by the second proviso to sub-rule (2) of rule 6, the Registration Officer, Magistrate or Police officer not being below the rank of Inspector may require the foreigner either to produce, within such period as such officer or Magistrate may fix, four copies of a photograph of himself of passport size, one of which shall be affixed to the Registration Certificate and overstamped with the stamp of the officer or to furnish four complete sets of his finger impressions, one of which shall be made on the Registration Certificate. The finger impressions shall be made in the presence of the officer and attested by him:

Provided further that, if the Registration Certificate bears a set of finger impressions the Registration Officer, Magistrate or Police officer not being below the rank of Inspector, may, in order to satisfy himself of the genuineness of the finger impressions require the foreigner to furnish a further set of finger impressions for comparison.

V. SHANKAR

Deputy Secy. to the Govt. of India

LAW DEPARTMENT
NOTIFICATION

The 13th September 1944

No. 3436—III E.-15/44-L.—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor
C. G. NAIR
Secretary to Government

New Delhi, 30th August 1944

No. L-3038 (2)—In exercise of the power conferred by sub-section (2) of section 5 of the Tea Districts Emigrant Labour Act, 1932 (XXII of 1932), the Central Government is pleased to fix three rupees as the rate of the Emigrant Labour Cess to be levied in respect of the entry into Assam of each assisted emigrant for the year commencing on the 1st October 1944 and ending on the 30th September 1945.

D. S. JOSHI

Secretary to the Government of India

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS*The 13th September 1944*

No. 16271-S.T.—The following notification, issued by the Government of India in the Department of Food, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

No. 44-SC (12)/44—In pursuance of the powers conferred by sub-clause (e) of clause 2 of the Sugar and Sugar Products Control Order, 1943, I, N. T. Mone, Sugar Controller for India, hereby direct that the Jeypore Sugar Co., Ltd., Rayagada, shall, with effect from the 20th July 1944, and until further orders, be enrolled as recognised dealers for the purposes of the said Order and in respect of the sugar manufactured by them.

N. T. MONE

Sugar Controller for India

The 13th September 1944

No. 16272-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 29th July 1944

No. 302-P (27)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Paper Control (Distribution) Order, 1944, namely:—

I. In clause 9 of the said Order, for the figure and letters "7th" the figures and letters "15th" shall be substituted.

II. For the Note below Form III appended to the said Order, the following Note shall be substituted, namely:—

"NOTE—In table B the name of the variety of paper should be entered in the space left blank for this purpose. Under the first column, the names and addresses of persons to whom paper in lots of less than one ream was distributed, sold, or disposed of need not be shown separately. All such transactions may be lumped together and the total quantity of paper so distributed, sold or disposed of may be shown against a separate entry entitled 'Total quantity distributed, sold or disposed of in lots of less than one ream'."

New Delhi, 29th July 1944

No. 300-P(8)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Control (Economy) Order, 1944, namely:—

I. In the said Order,—

(1) In clauses 15, 20 and 27, for the figure and letters "7th" the figures and letters "15th" shall be substituted;

(2) in clauses 16, 21 and 28, for the words "calendar month", the words, figures and letters "quarter commencing with the 1st July 1944" and for the word "one-twelfth", wherever it occurs, the word "one-fourth" shall be substituted;

(3) after clause 16, the following clause shall be inserted, namely:—

"16-A. No keeper of a printing press shall refuse to execute during any quarter commencing with the 1st July 1944, printing work for any customer involving the use of

paper not exceeding one-fourth of 30 per cent of the paper used in 1943 in the execution of printing work by that press for that customer";

(4) in the proviso to clause 21 for the word "month", the words, figures and letters "quarter commencing with the 1st July 1944" shall be substituted;

(5) in sub-clause (1) of clause 35, for the figures "9" × "2½", the figures and words "7½" × "3½" including any counterfoil attached to such forms shall be substituted.

(6) in clause 38,—

(i) the proviso to sub-clause (c) shall be omitted;

(ii) after sub-clause (f), the following sub-clause shall be inserted namely:—

(g) (i) Any pocket diary exceeding 4" × 3½" in size, providing for entries for less than 3 dates on one page, and containing more than 4 pages in addition to pages provided for entries relating to different dates.

(ii) Any desk or table diary exceeding 8¾" × 5½" in size providing for entries relating to less than one week on one page, and containing any page not providing for entries relating to dates except one sheet of cover."

II. In Schedule II appended to the said Order,—

(1) for the footnote below Form II, the following footnote shall be substituted, namely:—

"N.B.—It will be sufficient for the purpose of this Form if a list of publications and other important printing work executed and the total quantity of paper consumed classified by varieties is given separately for each of the years 1939 and 1943."

(2) Form VIII shall be omitted.

B. N. KAUL

Dy. Secy. to the Govt. of India

The 13th September 1944

No. 16276-S.T.—The following amendment to the Schedule of Maximum Prices fixed under the Drugs Control Order, 1943, issued by the Government of India in the Department of Industries and Civil Supplies in their notification No. 475-D.M.(1)/44, dated the 2nd September 1944, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

AMENDMENT No. 5

TO THE SCHEDULE OF MAXIMUM PRICES FIXED UNDER THE
DRUGS CONTROL ORDER, 1943

(The price reduction in this amendment takes effect from the 2nd September, 1944)

Index of Drugs

Page xiii—For 'Mepacrine', substitute 'Mepacrine Hydrochloride'.

Page xv—After 'Quinaerine 60', insert 'Quinaerine Hydrochloride 84'.

Schedule of maximum prices

Page 69—May and Baker (India), Ltd., Quinaerine—Bottle of 25 × 0.10 gm. tablets—In columns 2 to 4 delete all particulars.

Page 82—Atebrin—In column 1 for '(see Mepacrine)' substitute '(see Mepacrine Hydrochloride)'.

Page 84—Mepacrine—In column 1 for 'Mepacrine' substitute 'Mepacrine Hydrochloride (Quinaerine Hydrochloride)'.

Single tablet—In column 4 for '0.3.0' read '0.0.6'.

Container of 25 tablets—In columns 2 to 4 delete all particulars.

Container of 100 tablets—In columns 2 to 4 delete all particulars.